IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR CP 26/2003 in OA 346/99 DATE OF OFDER: 11:052003

Durga Lal Joshi son of Shri Mohan Lal Joshi, aged 65 years. Retired Cabinman. Residing near Shiv Mandir, Railway Bridge, Madanganj, Kishangarh (Ajmer)

Applicant:

VERSUS

Shri B.B. Sharan, Divisional Railway Manager, North West Railway, Ajmer

..... Respondent

Mr. N.K. Gautam, Counsel for the applicant.
Mr. R.G. Gupta, Counsel for the respondent.

CORAM:

Hon'ble Mr. A.K. Bhandari, Member (Administrative)

OFDER (ORAL)

The applicant has filed this present Contempt Petition for the alleged disobedience of the directions issued by this Tribunal vide judgement dated 12.7 2002 passed in OA No. 346/1999:

- The notice of this Contempt Petition has been issued to the respondent. The respondent has filed reply. In the reply, it has been stated that the order of this Tribunal has been complied with and necessary payment including interest on DCRG as well as payment on leave encashment amount has been paid to the petitioner vide cheque No. 026083 dated 23.5.2003.
- In view of this averment, we are of the view that the order of this Tribunal has been complied with. In case the applicant is still aggrieved by many non payment of any amount, pursuant to the decision of this Tribunal dated 12.7.2002 passed in QA No. 346/99, he is liberty to file subsequent OA.

With these observations, this Contempt Petition is dismissed. Notice issued to the respondent is hereby discharged.

(A.K. BHANDABE)
MEMBER (A)

(M.L. CHAUHAN) MEMBER (J)